

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 280/TT/2015

Subject : Determination of transmission tariff for 2014-19 tariff period for **Asset-I:** Balance portion of 400 kV D/C Maithan Gaya transmission line CKT II including multi circuit, **Asset-II:** Balance portion of 400 kV D/C Maithan Gaya transmission line CKT I including multi circuit, **Asset-III:** 1 no. 400 kV Line Bay at 765/400 kV Gaya Sub-station (Koderma II Bay) and **Asset IV:** 765 kV Line Bay at 765/400 kV Gaya Sub-station associated with 765 kV S/C Gaya Balia transmission line under common scheme for 765 kV pooling stations and network for NR, import by NR from ER and from NER/SR/WR via ER and common scheme for network for WR and import by WR from ER and from NER/SR/WR via ER in Northern Region.

Date of Hearing : 14.3.2016

Coram: Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Limited and 22 others

Parties present: Shri S.S. Raju, PGCIL
Shri Rakesh Prasad, PGCIL
Shri Jashbir Singh, PGCIL
Shri Aryaman Saxena, PGCIL
Shri M.M. Mondal, PGCIL
Shri Manoj Kumar Sharma, Advocate, Rajasthan Discoms
Shri Pradeep Mishra, Advocate, Rajasthan Discoms

Record of Proceedings

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for determination of transmission tariff for 2014-19 tariff period for above mentioned assets under “common scheme for 765 kV pooling stations and network for NR, import by NR from ER and from NER/SR/WR via ER and common scheme for network for WR and import by WR from ER and from NER/SR/WR via ER” in Northern Region.



- b) The petitioner has claimed total additional capitalization of ₹175.34lakh, ₹434.86 lakh, ₹55.06 lakh and ₹816.43 lakh for Asset-I, Asset-II, Asset-III and Asset-IV respectively, for 2014-19 tariff period.
2. The learned counsel for Rajasthan Discoms sought time to file the reply to the petition. The Commission directed the respondent to file their reply by 18.3.2016 and the petitioner to file their rejoinder if any, by 22.3.2016.
 3. The Commission further directed the parties to submit the information within the stipulated time and in case the reply and Rejoinder is not received within the specified date, the petition will be disposed of on the basis of the information already available on record.
 4. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-
V. Sreenivas
Dy. Chief (Law)

